

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

O.A. 168/99
M.A. 965/99

New Delhi this the 2nd day of November, 1999

Hon'ble Shri S.R. Adige, Vice Chairman(A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Kishan
S/O Shri Ishwar Singh
Main Security Line,
Vinay Marg, Chankyapuri,
New Delhi.

.. Applicant

Presently posted as Assistant Sub.Inspr.

R/O Village and P.O. Kasni
P.S. Cum-Tehsil, Distt. Jhajjar,
Distt. Jhajjar (Haryana)

(By Advocate Sh.S.K. Gupta)

Versus

1. Govt. of NCT of Delhi through its Chief Secretary, 5, Sham Nath Marg, Delhi-54.
2. Addl. Commissioner of Police (Admn.), Police Headquarters, I.P. Estate, New Delhi.
3. Deputy Commissioner of Police (HQ.), I.P. Estate, Police Headquarters, New Delhi.
4. Deputy Commissioner of Police (Security), Vinay Marg, Chankyapuri, New Delhi.

.. Respondents

(By Advocate Shri Arun Bhardwaj)

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A)

Heard.

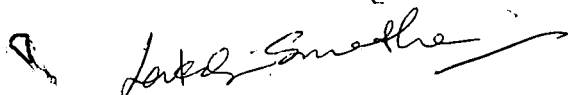
2. With the agreement of both the counsel, this O.A. is disposed of with a direction to the respondents to convene a review DPC as early as possible, and preferably within two months from the date of receipt of a copy of this order to consider the applicant's case for being brought on ^{to} promotion list E-I with effect from the date when his junior was so promoted.

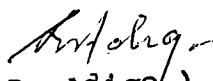
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3. The review DPC should proceed in accordance with rules and instructions after giving reasons for its conclusions, and if ACRs in respect of applicant are not available for any part of the relevant period, action should be taken in accordance with rules and the settled law on the subject.

4. If as a result of the review DPC's recommendations applicant is found fit for being brought on to promotion List E-I w.e.f. the dates his immediate junior was so promoted, he shall be entitled to such consequential benefits as are admissible in accordance with rules and instructions.

5. If any grievance still survives, it will be open to the applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised. No costs.


(Smt. Lakshmi Swaminathan)
Member (J)


(S.R. Adige)
Vice Chairman (A)